

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1207
FIR No. 443/16, P.S. Hari Nagar
U/s 326/324/34 IPC

State Vs. Ajay @ Lalwa

27.07.2020 (Physical Hearing)

*Present: None for the State
None for accused Ajay @ Lalwa
IO SI Sri Kishan with reply*

This is bail application dated nil filed on 15.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Ajay @ Lalwa for cancellation of proclamation order issued u/s 82 Cr.PC and for grant of regular/interim bail.

Reply dated 26.07.2020 has been filed by the IO SI Sri Kishan. Copy of reply be supplied to the accused, be sent through email to the Jail Authorities.

It is informed by the IO that the case is pending trial before the Court of Ld. MM and now is fixed for 22.08.2020. It is further informed that accused has already been taken into custody, thus, the application for cancellation of proclamation order issued u/s 82 Cr.PC has become infructuous.

The case of the accused is not covered within the criteria of Resolution passed time to time by Hon'ble High Court of Delhi and lastly on 13.07.2020, as the accused is involved in 4 other criminal cases as per the report of IO.

None has appeared for the accused for addressing arguments on the bail, either for regular bail or for interim bail.

Thus, the application is dismissed in default.

A copy of this order be given dasti to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts: Delhi/27.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.25/2020, P.S. Anand Parbat
U/s 302/364/120B IPC

State Vs. Sonu Kumar

27.07.2020

(Physical Hearing)

*Present: None for the State
None for accused Sonu Kumar
IO Inspector Mukesh Kumar is stated to be transferred, none
has appeared on his behalf*

This is an application dated 18.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sonu Kumar for extension of interim bail granted vide order dated 20.05.2020.

IO not present.

Issue notice to the IO to appear with case file and report.

None has appeared for the accused.

Be put up on 28.07.2020.

Till then, interim bail stands extended.

Necessary intimation be sent to concerned Jail Superintendent.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.07.2020

At 11.35 AM

At this stage, Sh.Atul Kumar Sharma, Ld. Counsel for accused has appeared. He is apprised of the order and the next date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.20/2020, P.S. Hari Nagar
U/s 363/366/366A IPC &
Sec 9 of Prohibition of Child Marriage Act

State Vs. Mohd. Jibrail

27.07.2020

(Physical Hearing)

*Present: None for the State
Sh. Arun Kumar, Ld. Counsel for accused Mohd. Jibrail
IO ASI Shiv Lal, with case file & reply*

This is second application dated 26.03.2020, filed on 25.07.2020, moved U/s 439 Cr.PC on behalf of accused/applicant Mohd. Jibrail for grant of bail.

It is informed that the first bail application was dismissed on 22.02.2020 from the Court of Sh. Vishal Singh, Ld. ASJ-03 West, on merits.

Reply dated 27.07.2020 has been filed by IO ASI Shiv Lal. Copy of reply is supplied to Ld. Counsel for accused.

It is informed that the charge-sheet in this case has already been filed on 19.03.2020 before the Court of Ms. Babita Puniya, Ld. MM and the status of assignment/committal of such case has not been informed.

IO is directed to check the status of the charge-sheet and inform and file the status report.

Let the judicial record be summoned for hearing on the bail application on **30.07.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.345/2020, P.S. Kirti Nagar
U/s 328/376(2)(n)/506 IPC &

State Vs. Yatin Gaba

27.07.2020

(Physical Hearing)

*Present: None for the State
Sh. Gurmeet Singh Hans, Ld. Counsel for accused Yatin Gaba
Sh. Anand Srivastava, Ld. Counsel along with complainant
IO absent*

This is application dated 25.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Yatin Gaba for grant of bail.

IO is not present, nor the case file or reply have been produced.

Issue notice to IO to appear with reply and case file on

28.07.2020..


(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.610/2020, P.S. Ranhola
U/s 323/452/506/509/34 IPC

State Vs. Kuldeep

27.07.2020

(Physical Hearing)

*Present: None for the State
Sh. Shyam Lal Jain, Ld. Counsel for accused Kuldeep
IO ASI Harish, with case file of FIR No.610/20 & reply*

This is an application dated 22.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Kuldeep for grant of anticipatory bail.

Reply dated 27.07.2020 has been filed by IO ASI Harish. Copy of reply is supplied to Ld. Counsel for accused.

IO has informed that accused Kuldeep, after the occurrence, has called his 8-10 associates on the spot and attacked the complainant and his group and that the cross-FIR No.611/2020 has been registered at the instance of Manju Singh, sister of the present applicant/accused. Also that, the CDR of the mobile phone has been sought from the Service Provider and after the details of such CDR, further investigation / status can be informed about the cause of incident.

Ld. Counsel for the accused has submitted that the applicant has informed the police prior to the information of the complainant regarding the incident of quarrel and that the compliance of mandate of **Arnesh Kumar Vs. State of Bihar (2014) 8 SCC 273** for giving notice to join the investigation has not yet been done by serving notice to him, u/s 41 Cr.PC, and that the accused is ready to join the investigation.

Let the accused join the investigation before the IO on 07.08.2020 at 2 PM, as the IO has informed that the investigation

Contd...2



State Vs. Kuldeep

27.07.2020

pertaining to accused shall carried only on receiving the CDRs of the mobile phone of the applicant/accused and it will take atleast a week's time.

The accused/applicant shall appear with details of his address, present as well as permanent, with supporting documents and before joining for investigation, he shall get himself tested for Covid-19 and shall produce the report of such test before the IO at the time of joining of the investigation.

IO shall ask him to join further investigation as and when required by giving written notice on the date of joining of his investigation on 07.08.2020 with time specified and shall inform about the status of their joining of investigation.

Be listed on **18.08.2020** for further hearing on the bail application.

Till then, no coercive steps of arrest of accused be taken by the IO.

If the accused fail to join the investigation on the specified date and time then the conduct of the accused shall be considered at the time of hearing of the bail application accordingly.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.unknown, P.S. Mundka
U/s Not known

State Vs. Dinesh Kumar

27.07.2020

***These proceedings are conducted
through video conferencing using Cisco Webex***

Present: *Shri Gyan Prakash Ray, Ld. Addl. PP for the State
Sh. Ravi Drall, Ld. Counsel for accused Dinesh Kumar
IO HC Krishan with case file and reply*

This is application dated 25.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Dinesh Kumar for grant of bail.

Reply dated 27.07.2020 has been filed by the IO detailing the FIR, the offences alleged and the police station. Copy of reply be supplied to the Counsel of accused through email on the email address given on the application.

IO has informed that complainant has complained for the threats extended to him and that the accused is not available at the given address on the application and has not joined the investigation till date.

In the above-noted circumstances, the accused/applicant of this case is hereby directed to join the investigation before the IO on **30.07.2020 at 5 PM** after getting him tested for Covid-19 test, with the test report, to be produced to the IO before joining the investigation and further as and when required by the IO.

He shall also furnish his present and permanent addresses with supporting documents to the IO for future reference.

Non-joining of investigation shall be taken very seriously.

Be listed for further hearing on the bail application on **31.07.2020**. Till then, no coercive steps of arrest be taken by the IO.

A copy of order be given to the IO dasti and be also supplied to the Counsel of accused through email on the email address given on the application, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.611/2020, P.S. - Ranhola
U/s 323/354B/506/34 IPC

**State Vs. (1) Manjeet Singh Banti
(2) Mritunjay Singh Avinash
(3) Jitender Kumar Singh**

27.07.2020

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State
Sh. Shyam Lal Jain, Ld. Counsel for complainant
Sh. Ashok Kumar Singh, Ld. Counsel for accused
persons/applicants Manjeet Singh Banti, Mritunjay Singh
Avinash & Jitender Kumar Singh
IO ASI Dharmender*

These are two applications, both dated 04.06.2020 u/s 438 Cr.PC on behalf of applicants/accused persons namely Manjeet Singh Banti, Mritunjay Singh Avinash & Jitender Kumar Singh for grant of anticipatory bail.


Status report dated 27.07.2020 has been filed by the IO. Copy of reply be sent to the Ld. Counsel for applicants on his email, as provided in the application.

The video conferencing system could not be connected despite waiting for one hour due to low bandwidth, thus, the Counsel Sh. Ashok Kumar Singh for all the three applicants/accused persons was conducted through his mobile No.9810515155.

The matter is posted for **18.08.2020** for hearing on the bail application, as the bail applications of connected cross-case No.610/2020 are fixed for that date.

Both the IOs of FIRs No.610/2020 and 611/2020 shall appear on that date with their case files.

Interim protection shall continue till then.


(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.665/20, P.S. Ranhola
U/s 308/34 IPC

State Vs. Amit Rawat

27.07.2020

***These proceedings are conducted
through video conferencing using Cisco Webex***

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State
Sh. Deepak Negi, Ld. Counsel for accused Amit Rawat*

This is an application dated 23.07.2020 moved by Sh. Deepak Negi, Advocate on behalf of accused Amit Rawat for allowing meeting with the accused, who is in JC, through video conferencing.

As the provision of interview with the accused who is in JC through video conferencing and the process that of can be informed only by the concerned jail authorities, the applicant counsel is advised to move appropriate application to the jail authorities through email on their official email address for resolving the issue of interview with the accused through video conferencing in jail.

With these observations and directions, the application dated 23.07.2020 moved by Sh. Deepak Negi, Advocate on behalf of accused Amit Rawat for allowing meeting with the accused, who is in JC, through video conferencing, stands disposed of.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.602/20, P.S. Ranhola
U/s 307/34 IPC

State Vs. Ramu Yadav

27.07.2020

***These proceedings are conducted
through video conferencing using Cisco Webex***

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State
Sh. S.A.Rajput, Ld. Counsel for accused Ramu Yadav
IO ASI Banwari Lal (contacted over phone)*

This is second application dated 13.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Dinesh Kumar for grant of bail.

It is informed that the first bail application was dismissed as withdrawn vide order dated 02.07.2020.

The IO has informed that he is Covid positive and is quarantine in isolation and some other IO was assigned for that purpose. He has informed that as per the MLC report, the final opinion regarding one injured was simple-sharp and another injured was grievous-sharp.

The IO is directed to send the opinion on the MLC alongwith his report through email on the email address of the District Court, on which the bail application was filed and reply filed by IO as well as to the Ld. Counsel for accused email on his email ID.

Issue notice to the SHO to assign some IO to appear with case file and reply and final opinion of the MLC.

Be listed for hearing on the bail application on
28.07.2020.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.176/2020, P.S. Nihal Vihar
U/s 392/397/336/34 IPC & Sec 25/54/59 Arms Act

State Vs. Sajjan Shukla

27.07.2020

***These proceedings are conducted
through video conferencing using Cisco Webex***

*Present: Shri Gyan Prakash Ray, Ld. Addl. PP for the State
Sh. Ravinder K. Gupta, Ld. Counsel for accused Sajjan Shukla
IO absent*

This is second application dated 01.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sajjan Shukla for grant of bail.

It is informed that the first bail application was dismissed vide order dated 08.06.2020.

It is informed by Ld. Counsel that the charge-sheet in this case has already been filed before Ld. CMM (West).

The judicial record was summoned from the Court concerned for hearing but has not been received.

Ld. Counsel also wants to check the status of charge-sheet regarding its committal or assignment to any Court and seeks 2 days' time.

Be listed for hearing on the bail application on **29.07.2020.**

Issue notice to IO to remain present through video conferencing on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.610/2020, P.S. Ranhola
U/s 323/452/506/509/34 IPC

**State Vs. (1) Madhuri
(2) Manju**

27.07.2020 (Physical Hearing)

*Present: None for the State
Sh. Shyam Lal Jain, Ld. Counsel for both the accused
persons/applicants Madhuri & Manju
IO ASI Harish Kumar with case file of FIR No.610/20
IO ASI Dharmender of FIR No.611/2020*

This is an application dated 09.07.2020 moved U/s 438 Cr.PC on behalf of accused persons/applicants Madhuri & Manju for grant of anticipatory bail:

Status report of FIR No.611/20 in State Vs. Jitender Singh & Ors. has been filed by IO ASI Dharmender who has produced the case file of FIR No.611/20.

Further reply dated 27.07.2020 in addition to Reply dated 13.07.2020 has been filed by the IO. Copy of reply supplied.

IO has informed that the accused persons have joined the investigation on 18.07.2020 at 2 PM and had admitted about the quarrel taken place.

In this case, there are 3 accused persons. The application for co-accused Kuldeep has already been fixed for 18.08.2020.

Let this application be also put up on the same date.

Be listed for further hearing on the bail application on **18.08.2020.**

The IO of FIR No.611/2020 shall also appear on that date with the case file of such case.

Till then, no coercive steps of arrest shall be taken against the accused persons/applicants Madhuri & Manju.

A copy of order be given to all the parties concerned, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.680/2020, P.S. Nihal Vihar
U/s 376 IPC

State Vs. Netrapal

27.07.2020

(Physical Hearing)

*Present: None for the State
Sh. Deepak Sharma, Ld. Counsel along with complainant
Sh. Vikas Rohtagi, Ld. Counsel for accused Netrapal
IO W/SI Sangeeta with case file & reply*

This is second application dated 21.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Netrapal for grant of bail.

It is informed that the first bail application was dismissed vide order dated 09.07.2020.

At the request of Ld. Counsel for the accused, without hearing the application on merits as Ld. Counsel wants to withdraw the application, the application is permitted to be withdrawn, thus, the same is dismissed as withdrawn.

Dasti copy of this order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/27.07.2020